

NON-REPORTABLE

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(s). 6650 OF 2015
(ARISING OUT OF S.L.P. (C) No. 27113 of 2014)

STATE OF M.P. ... APPELLANT(S)

VERSUS

MOHAN LAL ...RESPONDENT(S)

J U D G M E N T

Leave granted.

The respondent was employed as a Chowkidar on daily wage basis and for some reasons he was discontinued in the year 1994. More than 14 years thereafter, he approached the competent authorities under the Industrial Disputes Act and by the Award date 17.08.2012 passed by the Labour Court, it was directed that he should be reinstated in service without back wages. The said Award has been upheld by the High Court.

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Digitally signed by
Sushil Kumar Rakheja
Date: 2015.08.31
16:31:55 IST
Reason:

Being aggrieved by the order passed by the High Court, the appellant has approached this Court.
Civil Appeal No. 6650 of 2015 2

Heard the learned counsel for the parties. In view of the Order dated 15.09.2014 passed by this Court in Civil Appeal No. 9675 of 2014 titled as

"State o

M.P. & Anr. vs. Vinod Kumar Tiwari", in
our considered opinion, it is a fit case where
some compensation should be awarded to the responde
nt instead of directing the appellant to reinstate him to
his position as a daily wage Chowkidar.

Looking at the facts of the case and in view of the
fact that the respondent was appointed on daily wage
basis and had approached the authorities after more
than 14 years, we direct that by way of fi
nal settlement, instead of reinstatement as a daily wager,
in the respondent be paid a sum of Rs. 2 lacs,
addition to what has already been paid to him when the
notice had been issued.

The Award dated 17.08.2012 in Reference Case No.
ain, 65/2009/ID Act passed by the Labour Court, Ujj
M.P. and confirmed by the High Court stands modified
accordingly. The aforesaid amount shall be paid by the
Civil Appeal No. 6650 of 2015 3

appellant to the respondent within eight weeks from
the date of receipt of a copy of this Order.

The appeal is allowed with no order as to costs.

.....J.
(ANIL R. DAVE)

.....J.
(ADARSH KUMAR GOEL)

NEW DELHI,
AUGUST 28, 2015

ITEM NO.7

COURT NO.3

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 27113/2014
(Arising out of impugned final judgment and order dated 18.10.2013
in W.P. No. 12584/2013 passed by the High Court of Madhya Pradesh,
Indore Bench)

STATE OF M.P.

Appellant(s)

VERSUS

MOHAN LAL

Respondent(s)

Date : 28/08/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Appellant(s)

Mr. Sunny Chaudhary, Adv.
Mr. Mishra Saurabh, Adv.

For Respondent(s)

Mr. Dushyant Parashar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed non-reportable judgment. No order as to costs. The Award dated 17.08.2012 in Reference Case No. 65/2009/ID Act passed by the Labour Court, Ujjain, M.P. and confirmed by the High Court stands modified accordingly. The aforesaid amount shall be paid by the appellant to the respondent within eight weeks from the date of receipt of a copy of this Order.

(S. K. RAKHEJA)
COURT MASTER

(SNEH BALA MEHRA)
ASSISTANT REGISTRAR

(Signed non-reportable judgment is placed on the file)